

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand Annual Transfer For Public Servants Act, 2011' (Adhiniyam Sankhya 21 of 2011).

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 12 October, 2011.

No. 313/XXXVI(3)/2011/57(1)/2011
Dated Dehradun, October 12, 2011

NOTIFICATION

Miscellaneous

**THE UTTARAKHAND ANNUAL TRANSFER FOR PUBLIC SERVANTS
ACT, 2011**

[UTTARAKHAND ACT NO. 21 OF 2011]

AN

ACT

to determine a procedure for proper, impartial, objective and transparent annual transfers etc. of Uttarakhand Public Servants.

Be it enacted by the Legislature of State of Uttarakhand in the Sixty Second Year of the Republic of India as follows: --

**Short title and
Commencement
and Application**

1. (1) This Act may be called the Uttarakhand Annual Transfer for Public Servants Act, 2011.
- (2) It shall come into force at once.
- (3) This Act shall be applicable for all services under the control of State except All India Services, State Civil Services and State Police Services, and the State Government may by notification, apply it to the Corporation, Board and Local Bodies.

**Overriding
effect**

2. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law before the commencement of this Act.

Definitions

3. In this Act, unless there is anything repugnant in the subject or context-
 - (a) "Constitution" means "the Constitution of India";

- (b) **“Government”** means the Government of Uttarakhand;
- (c) **“Governor”** means the Governor of Uttarakhand;
- (d) **“Serious patient”** means any employee suffering from a serious diseases and its include Cancer, Blood Cancer, AIDS/HIV(positive), Heart disease (By pass surgery), Kidney disease (dependent on the dialyses due to failures of both the kidneys), Tuberculosis (both the lungs are damaged), SARS (third stage);
- (e) **“Disability”** means such disabilities which include total blindness, legs without both feet or one incomplete foot or paralyzed (one hand or one foot);
- (f) **“Certificate of Competent Authority”** means a certificate issued by the All India Medical Institute, Post-Graduate Institute of Medical Sciences or Medical Board or equivalent Medical Institute and certificate issued by Competent Authority as provided in the relevant Act for disabilities;
- (g) **“Fitness certificates”** means certificate issued by the Medical Board/Competent Authority for being fit to discharge his/her duty by the employee of serious disease or disability category inspite of his/her being under treatment/disabled;
- (h) **“Senior employee”** means an employee of the age of 55 years or above;
- (i) **“Accessible and Remote areas”** means accessible and remote areas mentioned district wise under this Act in Annexure 1, 2 and 3;
- (j) **“Place of posting or site of posting”** means place of posting/ site of posting at the time of consideration for transfer of the employee.

**Classification
of employees
for posting**

4. The employees shall be classified in the following categories for their posting ; namely :-
- (1) such employees for whom there is provision to be posted from district Headquarter to village level;

- (2) such employees for whom there is provision to be posted at district headquarter, tahsil headquarter, development block headquarter and local bodies headquarter;
- (3) such employees for whom there is provision to be posted only at district headquarter.
- Identification and disclosure of accessible and remote areas** 5. Head of the office/ Head of the department as the case may be, of each department shall proceed to identify the place of postings under accessible and remote areas in accordance with the classification provided in section 4 and take such measures for its disclosure including display on the website of Uttarakhand, as may be necessary for wide circulation and publication.
- Types of Annual transfer** 6. There shall be following types of Annual transfer; namely :-
(a) compulsory transfer from accessible area to remote area;
(b) compulsory transfer from remote area to accessible area; and
(c) transfer on the basis of request.
- Norms of Compulsory transfer from accessible area to remote area** 7. There shall be following norms for compulsory transfer from accessible areas to remote areas; namely :-
(a) The employees, who have completed 05 years or more in accessible area shall be compulsorily transferred subject to the number of vacancies available and anticipated under section 10 in remote area;
(b) The employees, who have not completed 05 years at present place of posting but during whole service period have served in accessible area for more than 10 years, shall also be compulsory transferred from accessible area to remote area subject to availability of vacancies/posts in remote area as above:
Provided that for the counting of total service period in accessible area the proviso of definition of accessible area given in Annexures specified in section 3 of this Act shall also be taken into consideration;

- (c) The employee being transferred to remote areas from accessible areas shall compulsory be transferred to accessible area again on completion of minimum period prescribed for posting in remote areas and the date of their reliving from remote areas shall be clearly mentioned in their transfer order also ;
- (d) The employees falling under following categories shall exempted from compulsory transfer from accessible area to remote area; namely: -
- (i) senior employees;
 - (ii) such employees who have already completed minimum 10 years service in remote areas ; and
 - (iii) the employees seriously ill/disabled under Section 3 and who submit a certificate from competent authority.

Maximum ceiling of Transfer

8. The maximum ceiling of compulsory transfer from accessible area to remote area shall be as follows :-

The compulsory transfer from accessible area to remote area shall be made upto the limit of availability of vacancies in remote areas in the concerned cadre. The counting of eligible employees for such transfers shall be done in order of total service rendered in accessible area during the whole service period, i.e., such employees who have completed more than 05 years posting in accessible area or whose total service in accessible area during the whole service period has been more than 10 years and who do not fall under any exemption shall be identified for transfer upto the limit of availability of vacancies in remote areas of concerned cadre by placing them in descending order according to their total period of posting in accessible area.

To prepare a list of eligible employees for compulsory transfer to remote areas from accessible areas and inviting options

9. For compulsory transfer to remote area from accessible areas, a list of eligible employee's upto the available and anticipated vacancies in remote areas shall be prepared. On preparation of such list, options shall be invited from eligible employee for maximum 10 remote places by publishing or circulating a list of available and anticipated vacancies in remote areas. It shall be compulsory for the

employees to give option in preferential order. A list of eligible employees for transfer and of vacancies shall also be displayed in the website of Uttarakhand.

Norms of compulsory transfer from remote area to accessible areas

10. There shall be following norms for compulsory transfer from remote area to accessible area; namely :-

(a) the employee who have completed 04 years or more at the place of their present posting in remote area shall be compulsory transferred to accessible area.

(b) the employees who have not completed 04 years at their present place of posting but have served in remote area during whole service period for more than 10 years, shall be compulsory transferred from remote area to accessible area. To determine such period, the proviso of definition of remote area mentioned in Annexures specified under section 3 shall be taken into consideration :

Provided that while counting this period, only such period shall be counted during which the employee was actually working in the remote area. Period of attachment accessible area, and the period of leave excess of one month in a year shall not be counted for the purpose of calculating the period of posting in remote area.

Maximum ceiling of compulsory transfer

11. The maximum limit of compulsory transfer from a remote area to accessible area shall be as follows; namely :-

(a) the compulsory transfer from a remote area to accessible area shall be made up to a ceiling of total vacancies available and anticipated under section 7 in accessible area in concerned cadre. The counting of eligible employees for transfer shall be done in order of period of total service rendered in remote area during whole service period;

(b) such employees, who have completed 04 years at their place of posting or rendered services for more than 10 years during the whole service period in remote area shall be identified for transfer

in descending order according to the total period of posting in remote area in their whole service period upto the limit of availability of vacancies in accessible area.

To prepare a list of eligible employee for compulsory transfer from remote areas to accessible areas and inviting options

12. A list of employees eligible for compulsory transfer from remote area to accessible area shall be prepared. By publishing/circulating vacancies available and anticipated in accessible areas, options shall be invited from the eligible employees for maximum 10 desired places. It shall be compulsory for the employee to give his option in preferential order. Vacancies and list of employees eligible for transfer shall also be displayed in the website of Uttarakhand.

Transfer on the basis of request

13. The following procedure shall be adopted for transfer on the basis of request; namely : -

- (1) Any employee shall be eligible to apply for transfer on request from an accessible area to a remote area;
- (2) In case, a husband/wife serving in Government of Uttarakhand wishes to be posted at same place in a remote area, they shall be eligible to be posted at one place only in a remote area. In addition, such husband/wife (if both working in remote area) shall be eligible for transfer like any other employee only on fulfilling the conditions mentioned in this Act ;
- (3) The employees, on the basis of their own serious illness/disability shall be eligible to request for transfer to accessible area from remote area/place or from accessible area to remote area/place;
- (4) Parents of mentally retarded children, on the basis of certificate from Medical Board shall be eligible to apply request for transfer from accessible to remote or remote to accessible area/place for proper medical treatment of their child; and
- (5) Those employees who are due to retire within two years shall be eligible to be transferred according to their option on the basis of employee's request.

Note:- For transfer on the basis of request for clause (1) to (5) above, there shall be no condition of minimum service in accessible/ remote area.

**Inviting
Application for
transfer on the
basis of
request**

14. Applications for transfer shall be invited along with the options for maximum 10 desired places on the basis of request from employee by displaying the available and anticipated vacancies on the notice board of concerned offices and on the website of Uttarakhand. It shall be compulsory for the employees to give option in preferential order.

**Determination
of a prescribed
date for
counting of
transfer**

15. Counting of period for the purpose of transfer shall be done on the basis of date of 31st May of each year.

**Constitution of
transfer
Committee and
duties of the
Committee**

16. (1) For the transfers of employees, a permanent transfer committee shall be constituted by each department at Government level, head of the department, circle and district level. In addition to the officers of the concerned department an officer from another department shall also be nominated. At Government level, an officer shall be nominated by the Personnel Department in the transfer committees of other departments except in Infrastructure Development Commissioner Branch, F.R.D.C. branch and Social Welfare Commissioner Branch. For transfers in the departments falling under above mentioned branches, the nomination of an officer of any other department of the branch in transfer committee shall be made by the head of the concerned branch.
- (2) The Chairman of each committee constituted at the district level for transfer of employees of district level cadre within the district shall be the District Magistrate or an officer nominated by him.
- (3) All the proposals, applications and options received for transfer and details of vacancies in remote and accessible areas shall be placed before the committee constituted for this purpose by the concerned department. The certified list of employees eligible for transfer according to section 9, 12 and 13 aforesaid shall also be placed before the transfer committee.

- (4) The committee shall prepare minutes, after consideration on the basis of provisions of this Act, regarding each employee applying for transfer whose details are placed before the committee wherein the basis of allotting vacancy to the employee to be transferred, namely, "option", "own request", "medical", "disabled", "senior employee" etc. shall be clearly mentioned. The committee shall give in its minutes, with reason, a separate list of employees, whose transfer could not be recommended as per the provisions of this Act.
- (5) Transfer orders as per recommendations of the transfer committee shall be issued by the Competent Authority.

**Consideration
on transfer
proposals by
transfer
committee**

17. (1) The committee shall consider the transfer proposals under this Act, in the following order: -

(a) Compulsory transfer from accessible place to remote area: -

The transfer committee shall firstly consider the compulsory transfers from accessible area to remote area; namely :-

First of all, the employee spending longest time in accessible areas during their whole service period shall be transferred and option given by such employee for vacancy of remote area shall be accepted; namely :-

Thus considering the employees one by one in descending order as per length of service rendered in accessible area during whole service period shall be allotted vacancy available in the remote area according to the option :

Provided that if more than one employee out of total employee identified for transfer have given option in equal preferential order for a particular vacancy identified in remote area, the vacancy shall be allotted to such employee, who has served for the least period in accessible area :

Provided further that in case, inspite of consideration as above there are still some employees who have not been able to get the

place of their desired option or there is any such employee who has not given any option, the transfer committee shall prepare a list of such employees as well as vacancies in order of their serial number in the original list of the employees identified for transfer and available vacancies and each employee of the list so prepared shall be allotted a vacancy mentioned in same order in the list of remaining vacancies.

(b) Transfer on the basis of request: -

After compulsory transfer under clause (a) above, the transfer committee shall consider the transfer of employees eligible for transfer on the basis of request in the following order: -

- (i) in case any husband/wife serving in Government of Uttarakhand apply for posting in one place in remote area, they shall be allotted such place for transfer if vacancy exists;
- (ii) on request for transfer by seriously ill/disabled employees, they shall be allotted the desired place/vacancy, if available;
- (iii) on request for transfer by parents of mentally retarded children, they shall be allotted their desired place, if vacancy is available;
- (iv) an employee whose retirement is done within a period of two years or less, shall be allotted the place/vacancy as per his option, if available;
- (v) at last, the employee applying for transfer from accessible area to remote area shall be allotted the desired place, if vacancy is available.

(c) Compulsory transfer from remote area to accessible area: -

The transfer committee, after considering transfer mentioned in clause (a) and clause (b) shall dispose off the matter of compulsory transfer from remote area to accessible area as follows: -

- (i) the employees eligible for transfer from remote area to accessible area shall be arranged in descending order starting from the employee having longest period of service rendered

in remote area during the whole period of service;

- (ii) from the list prepared as above, the husband/wife serving in Government of Uttarakhand shall be allotted the desired place of vacancy, if available;
- (iii) starting from the employee having served for the longest period in remote area, desired place shall be allotted as per availability of the vacancy. In the same order desired place shall be allotted to the other employee in descending order on availability of vacancy :

Provided that if option is given in same preferential order by more than one employee for a particular vacancy in accessible area, the vacancy shall be allotted to such employee who has served for longest period in remote area :

Provided further that in case, inspite of consideration as above there are still employees, who have not been able to get the place of their desired option, the transfer committee shall prepare a list of such employees as well as vacancies in order of their serial number in the original list of the employees identified for transfer and available vacancies, and each employees of the list so prepared shall be allotted a vacancy mentioned in same order in the list of remaining vacancies.

- (2) The transfer committee shall take decision by taking into consideration the following facts while considering on options given for transfer by the employees : -
 - (a) Officers of Group 'A' and 'B' shall not be posted in their home district;
 - (b) Clerical and non-administrative employee of Group 'C' and employee of Group 'D' may be posted in their home district except in their home place. "**Home place**" means such village/zone/tahsil of which the employee is a domicile;
 - (c) The officers removed on administrative ground shall not be

posted again in that district/place before expiry of 05 years in any circumstances;

- (d) The President/Secretary of recognized service organizations of Government servants, which includes President/Secretaries of district branches also, may not be transferred during the period of their holding office or 02 years from the date of holding office, in the organization, whichever is earlier, but other provisions of this Act shall apply to them.

Procedure of Posting on Appointment, Promotion and other Transfer

18. In addition to annual/general transfer, the procedure of posting in appointment/promotion and other transfers shall be in following conditions, as follows :-

- (1) At the time of first appointment, posting shall compulsory be made in remote areas.

- (2) At the time of promotion, the posting shall essentially be made in remote areas subject to the conditions of clause (d) of section 7 :

Provided that if the post of promotion does not exist/is not vacant in remote areas, the posting after promotion may be made against vacancy available in accessible areas.

- (3) Mutual transfers may be made on application for transfer in place of each other by two employees willingly. No traveling allowance shall be allowed in such cases.

- (4) On enquiry, on the grounds of serious complaints of misconduct, misbehavior with senior officers and lack of interest in work etc. after necessary enquiry and confirmation, transfer of such employee may be made on administrative grounds:

Provided that the transfers on administrative grounds shall not be made casually or on the basis of complaints of routine nature and in the orders or such transfers it shall be necessary to mention Administrative Grounds on which the transfer is being made.

- (5) The competent authority can issue posting/transfer orders besides the transfer to be made as per clause (1) to (4) aforesaid in separate

and different period also and it shall not be necessary to bring such cases before the transfer committee :

Provided that on transfers made on administrative grounds the competent authority shall have to take approval from the one level above officer.

Posting in remote areas compulsory norm for promotion.

19. (1) For first and second promotion, it shall be compulsory to spend minimum half period in the remote area of the minimum qualifying service prescribed for such promotion.

- (2) The period from the commencement of this Act upto 30.06.2015 shall be treated as transition period and in case of promotion of an employee during this period, if he/she has not spent such half period in a remote area as prescribed above, the promotion shall be considered only if the employee gives an undertaking that he/she shall remain posted compulsory in a remote area till completion of such prescribed period:

Provided that in case such employee is covered by clause (d) of section 7, he shall not be bound to give an undertaking as aforesaid or to be posted in remote area :

Provided further that the employee posted in remote area after giving an undertaking at the time of first promotion, completes total qualifying service for second promotion after completing the period as mentioned in the undertaking in remote area, the provision of spending half of the qualifying service in remote area for second promotion shall not be binding on such employee and after completion of the period of undertaking if such employee fulfills other norms for second promotion with whatever period of service in remote area, shall be considered eligible for second promotion.

- (3) The provision of minimum qualifying service in remote areas for first and second promotion shall be completely applicable from 01.07.2015 and there from for promotion minimum half of the qualifying service shall have to be compulsorily spent in remote

areas, only then the promotion shall be considered. A provision is in this regard shall be separately made in the relevant service rules.

- (4) Those employees, who have not been able to be posted in remote areas during their service period, may apply for transfer on the basis of request in remote areas as per clause (1) of section 13 for being eligible for promotion in future.

Incentive to be given on posting in remote areas

20. In case of posting in remote areas employee shall be allowed following benefits as incentive; namely : -

- (1) In case of posting from accessible area to remote area, the employee shall be entitled housing rent admissible at the place of his present posting from the date of taking charge in remote area upto the period of posting in that area :

Provided that in case, such employee was allotted Government accommodation at the place of posting in accessible area, he/she shall have to vacate that accommodation and he/she shall be entitled for housing rent as above:

Provided further that in case such employee is allotted a Government accommodation at the place of his posting in remote area, he/she shall be entitled the difference of housing rent applicable in remote and accessible area as compensatory housing rent allowance.

- (2) In case the employee has spent a period of more than half of the minimum qualifying service prescribed promotion in a remote area, for the purpose of counting the qualifying service for promotion, every additional period of one year shall be counted equivalent to 1½ year, but the employee posted in remote areas prior to the date of commencement of this Act, shall not be entitled for the benefit of counting of this additional period for promotion to be made during the period of transition i.e. from the date of commencement of this Act to 30.06.2015 and the additional period after 01.07.2015 only shall be considered for the said benefit. A provision to this effect shall be made in the relevant service rules.

Providing powers for transfer

21. (1) Transfers of the officers of Group 'A' shall be made by the Government on recommendations of the transfer committee constituted for this purpose and transfers of officers of Group 'B' shall be made by head of the concerned departments on the basis of recommendations of transfer committee:

Provided that where there is no post of head of the department, the transfers of officers of Group 'B' shall be made by Government on recommendations of transfer committee.

- (2) The transfers of district level employees of Group 'C' and 'D' whose transfer are to be made within the district, shall be made by the appointing authority on the basis of recommendations made by the committee (under the Chairmanship of District Magistrate, or an officer nominated by him) constituted at district level for transfer.
- (3) After the date indicated as per time table mentioned in Section 23, the transfers of officers of Group 'A' and Group 'B' transfers may be made with the approval of the Chief Minister and of employees of Group 'C' and Group 'D' shall be made by the authority of one level above of the competent authority for making such transfers.

Relieving of the transferred employees

22. (1) Instructions shall be given in the transfer orders itself to take charge without waiting for the reliever within certain date/one week from the date of issue of the order. The concerned authority shall accordingly relieve the transferred employee immediately. A copy of transfer order shall be sent to the concerned treasury officer so as to not to draw his pay after seven days of issue of transfer order of transferred employee. The relieved employee may be able to avail the 'joining time' allowed as per rules only after taking charge of the post of new posting and they will avail only joining time after relieving as per rules;
- (2) Transferred employee shall not be sanctioned leave of any kind.
- (3) In case of charge not being taken by the employee at the place of new posting, penal action shall be taken against such employee under section 24.

Time table for transfer 23.

For general transfers in each year, following time-table shall be observed; namely :-

- (1) Constitution of transfer committee at Government level, head of the department level, division level and district level by all the departments:- 1, April
- (2) Publishing and displaying on website a list of working places of accessible/remote areas, employees eligible for transfer, available and anticipated vacancies for each cadre:- 15, April
- (3) Date of inviting options for maximum 10 desired places from the employees eligible for compulsory transfer:- 20, April
- (4) Date of inviting application for transfer on the basis of the request:- 30, April
- (5) Last date of receiving option/application under 3 and 4 above:- 15, May
- (6) Displaying on website the details of options/applications received:- 20, May
- (7) Meeting of transfer committee & period of giving recommendations to competent authority:- 25 May to 5 June
- (8) Last date of issuing transfer orders by the competent authority:- 10, June
- (9) Displaying transfer orders on website of Government of Uttarakhand :- Within 2 days from the issue of transfer orders
- (10) Last date of relieving transferred employees:- Within 7 days from the issue of transfer order.
- (11) Last date of taking charge by transferred employees:- Within 10 days from the issue of transfer orders.

Representation and Re-commendation to stay transfer and penalty on violation of the Act

24. (1) In case representations are received from parents, spouse or other relatives the transferred employee for staying of transfer, it shall be compulsory kept in the employee's file and such representations shall not be forwarded and such conduct shall be entered in the Annual Confidential Report of the concerned employee also.
- (2) In case of Government Servant tries to apply pressures against the transfer order, disciplinary action according to the relevant provisions of the Uttaranchal Government Servant (Discipline and Appeal) Rules, 2003 shall be taken against such employee by treating such act/conduct a violation of "Government Servant - Conduct Rules".
- (3) Any one, who fails to comply with any order or direction given under this Act within a period specified in the said order or direction or violates or attempts to violate any provision of this Act, shall be punishable under relevant provisions of "Uttaranchal Government Servant (Discipline and Appeal) Rules, 2003.

Charge Note

25. Before relieving, transferred officers of Group 'A' and Group 'B', shall prepare a charge note regarding the important cases/development programs of their charge, one copy of which shall be kept in guard file and one to be sent to the concerned controlling officer.

Relevant Rules to be mentioned in Transfer Order

26. In the 'Transfer order' to be made in pursuance of this Act, it shall be necessary to mention the relevant section and procedure of transfer of the concerned employee. It shall also be displayed on the website of Uttarakhand after the issue of transfer orders.

Removal of difficulties in the Application of the Act

27. After the promulgation, this Act shall have over-riding effect on Acts/Annual Transfer Policies of other departments:

Provided that in case any change is required by any department in any provision of this Act due to any specific

circumstances of the department or any deviation or relaxation is necessary, the proposal of such changes, deviations, relaxations shall be submitted with reason before the committee constituted under the Chairmanship of the Chief Secretary and consisting the following members: -

- (a) Principal Secretary and Forest and Rural Development Commissioner;
- (b) Principal Secretary and Infrastructure Development Commissioner; and
- (c) Principal Secretary, Personnel as its members and necessary changes/ deviations/ relaxations shall be allowed after the approval of the Chief Minister on recommendations made by this committee. This committee shall submit its recommendations on the issue pertaining to the difficulties being faced in application of this Act or any other unforeseen matters not included in this Act, for approval of the Chief Minister.

Records concerning the Transfers to be maintained

28.

Complete documents and all records pertaining to the procedure adopted for transfer under this Act shall be kept in a proper manner in a separate file after carefully compiling them. These documents/ records shall be kept ready for inspection of Senior Officers. It shall be the responsibility of the officer issuing the transfer orders to execute this work. This file shall be available on each working day for the inspection of employee and in case, any employee needs a certified copy of any document from this file, it may be made available after taking fees of ₹ 2.00 per page.

Annexure - 1

{See clause (i) of section 3}

Definition of accessible and Remote areas

The employees which are posted from district headquarter upto village level

District - Dehradun

1. **Accessible areas** :-

- (1) Working place at district headquarter.
- (2) Working place located in following municipal corporation/municipal board/municipal panchayat:-
 - (a) Municipal Corporation - Dehradun
 - (b) Municipal Board - (a) Mussoorie (b) Rishikesh
(c) Vikasnagar
 - (c) Municipal Panchayat - (a) Herbertpur (b) Doiwala
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -
 - (a) Raipur (b) Doiwala (c) Vikasnagar (d) Sahaspur

**Provided that 1 year posting shall be considered equal to 1½ year
easy posting in following places: -**

- (a) Dehradun (b) Rishikesh (c) Vikasnagar

2. **Remote areas** :-

- (1) Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.
- (2) All working places located at following Development Block areas: -
 - (a) Kalsi (b) Chakrata

**Provided that working places located in Development Blocks given in
1(3) which are located more than 10 kilometers away from motor road;**

Or

**Working places located in Development Blocks given in 2(2) which are
located more than 5 kilometers away from the motor road;**

Or

**Any working place in the district which is located at a height of more than
7000 feet, 1 year posting there shall be deemed equal to 2 years remote
posting.**

Annexure – 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District – Tehri

1. Accessible areas :-

- (3) Working place at district headquarter.
- (4) Working places located in following municipal board/ municipal panchayat: -
 - (a) Municipal Board - (a) Tehri (b) Narendranagar
 - (b) Municipal Panchayat - (a) Devprayag (b) Kirtinagar (c) Chamba
(d) Muni-ki-reti
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -
 - (a) Narendranagar (b) Chamba

Provided that 1 year posting shall be considered equal to 1½ year easy posting in following places: -

- (a) Tehri (b) Muni-ki-reti (c) Narendranagar

2. Remote areas :-

- (1) Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.
- (2) All working places located at following Development Block areas: -
 - (a) Devprayag (b) Jaunpur (c) Kirtinagar (d) Bhilangana
 - (e) Pratapnagar (f) Jakhnidhar (g) Thouldhar

Provided that working places located in Development Blocks given in 1(3) which are located more than 10 kilometers away from motor road;

Or

Working places located in Development Blocks given in 2 (2) which are located more than 5 kilometers away from the motor road;

Or

Any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be deemed equal to 2 years remote posting.

Annexure – 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District – Chamoli

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in following municipal board/ municipal panchayat: -
 - (a) Municipal Board - (a) Gopeshwar (Chamoli)
 - (b) Municipal Panchayat - (a) Gouchar (b) Karnaprayag (c) Gairsain
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -
 - (a) Dasoli (b) Karnaprayat (c) Garisain

**Provided that 1 year posting shall be considered equal to 1½ year
easy posting in following places: -**

Gopeshwar (Chamoli)

2. Remote areas :-

- (1) Working place at municipal board
Joshimath
- (2) Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.
- (3) All working places located at following Development Block areas: -
 - (a) Ghat (b) Narayanbagad (c) Tharali (d) Joshimath
 - (e) Pokhri (f) Deval

**Provided that working places located in Development Blocks given in
1(3) which are located more than 10 kilometers away from motor road;**

Or

**Working places located in Development Blocks given in 2 (2) which are
located, more than 5 kilometers away from the motor road;**

Or

**Any working place in the district which is located at a height of more than
7000 feet, 1 year posting there shall be deemed equal to 2 years remote
posting.**

Annexure – 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District – Haridwar

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in following municipal corporation/municipal board/
municipal panchayat: -
 - (a) Municipal Corporation - (a) Haridwar
 - (b) Municipal Board - (a) Manglour (b) Roorkee
 - (c) Municipal Panchayat - (a) Laxer (b) Landora
- (3) Working places located in following Development Blocks which are located on a
motor road (½ kilometer radius): -
 - (a) Narsan (b) Bahadarabad (c) Roorkee

**Provided that 1 year posting shall be considered equal to 1½ year
easy posting in following places: -**

- (a) Haridwar (b) Roorkee

2. Remote areas :-

- (1) All working places at following municipal board
Jhabrada
- (2) Working places of Development Block area given in above (3) which are located at
more than ½ kilometer walking distance.
- (3) All working places located at following Development Block areas: -
 - (a) Laxer (b) Bhagwanpur (c) Khanpur

Annexure - 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District - Uttarkashi

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) All working places located at following in municipal board area
Uttarkashi
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -

Chinyalisoun

**Provided that 1 year posting shall be considered equal to 1½ year
easy posting in following places: -**

Uttarkashi

2. Remote areas :-

- (1) Working place at municipal board
(a) Badkot (b) Gangotri
- (2) Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.
- (3) All working places located at following Development Block areas: -
(a) Mori (b) Dunda (c) Bhatwadi (d) Nougantv (e) Purola

**Provided that working places located in Development Blocks given in
1(3) which are located more than 10 kilometers away from motor road;**

Or

**Working places located in Development Blocks given in 2 (2) which are
located, more than 5 kilometers away from the motor road;**

Or

**Any working place in the district which is located at a height of more than
7000 feet, 1 year posting there shall be deemed equal to 2 years remote
posting.**

Annexure – 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District – Pauri

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) All working places located at following in municipal board area
 - (a) Pauri
 - (b) Dugadda
 - (c) Srinagar
 - (d) Kotdwar
 - (e) Lensdown (cant.)
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -
 - (a) Khirshu
 - (b) Kot
 - (c) Jahrikhal
 - (d) Kaljikhhal
 - (e) Dwarikhhal
 - (f) Dugadda
 - (g) Pauri

Provided that 1 year posting shall be considered equal to 1½year easy posting in following places: -

- (a) Pauri
- (b) Kotdwar
- (c) Srinagar

2. Remote areas :-

- (1) Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.
- (2) All working places located at following Development Block areas: -
 - (a) Pavo
 - (b) Ekeshwar
 - (c) Rikhnikhal
 - (d) Bironkhal
 - (e) Pokhada
 - (f) Nainidanda
 - (g) Yamkeshwar
 - (h) Thalissain

Provided that working places located in Development Blocks given in 1(3) which are located more than 10 kilometers away from motor road;

Or

Working places located in Development Blocks given in 2 (2) which are located, more than 5 kilometers away from the motor road;

Or

Any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be deemed equal to 2 years remote posting.

Annexure – 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District – Rudraprayag

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) All working places located at following in municipal board area
Rudraprayag
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -
Agustyamuni

**Provided that 1 year posting shall be considered equal to 1½ year
easy posting in following places**

Rudraprayag

2. Remote areas :-

- (1) Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.
- (2) All working places located at following Development Block areas: -
(a) Ukhimath (b) Jakholi

**Provided that working places located in Development Blocks given in 1(3)
which are located more than 10 kilometers away from motor road;**

Or

**Working places located in Development Blocks given in 2 (2) which are located,
more than 5 kilometers away from the motor road;**

Or

**Any working place in the district which is located at a height of more than 7000
feet, 1 year posting there shall be deemed equal to 2 years remote posting.**

Annexure - 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District - Pithoragarh

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) All working places located at following in municipal board/ municipal panchayat
 - (a) Municipal Board - (a) Pithoragarh
 - (b) Municipal Panchayat - (a) Didihat
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -
 - (a) Munakot
 - (b) Kanalichhina
 - (c) Bin
 - (d) Berinag

Provided that 1 year posting shall be considered equal to 1½ year easy posting in following places: -

Pithoragarh

2. Remote areas :-

- (1) Working place at municipal board
 - (a) Badkot
 - (b) Gangotri
- (2) Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.
- (3) All working places located at following Development Block areas: -
 - (a) Munsyari
 - (b) Gangolihat
 - (c) Dharchula
 - (d) Didihat

Provided that working places located in Development Blocks given in 1(3) which are located more than 10 kilometers away from motor road;

Or

Working places located in Development Blocks given in 2 (2) which are located, more than 5 kilometers away from the motor road;

Or

Any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be deemed equal to 2 years remote posting.

Annexure – 1**{See clause (i) of section 3}****Definition of Accessible and Remote areas**

The employees which are posted from district headquarter upto village level

District – Bageshwar**1- Accessible areas :-**

- (1) Working place at district headquarter.
- (2) All working places located at following in municipal board area
Bageshwar
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -
(a) Bageshwar (b) Garur

**Provided that 1 year posting shall be considered equal to 1½ year
easy posting in following places: -**

Bageshwar

2. Remote areas :-

- (1) Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.
- (2) All working places located at following Development Block areas: -

Kapkot

**Provided that working places located in Development Blocks given in
1(3) which are located more than 10 kilometers away from motor road;**

Or

**Working places located in Development Blocks given in 2 (2) which are
located, more than 5 kilometers away from the motor road;**

Or

**Any working place in the district which is located at a height of more than
7000 feet, 1 year posting there shall be deemed equal to 2 years remote
posting.**

Annexure - 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District - Almora

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in following municipal corporation/municipal board/
municipal panchayat: -
 - (a) Municipal Corporation - Almora
 - (b) Municipal Board - Dwarahat
 - (c) Municipal Panchayat - Ranikhet
- (3) Working places located in following Development Blocks which are located on a
motor road (½ kilometer radius): -
 - (a) Tarikhet
 - (b) Choukhutia
 - (c) Hawalbag
 - (d) Dwarahat

**Provided that 1 year posting shall be considered equal to 1½ year
easy posting in following places: -**

- (a) Almora
- (b) Ranikhet Cantonment board

2. Remote areas :-

- (1) Working places of Development Block area given in above (3) which are located at
more than ½ kilometer walking distance.
- (2) All working places located at following Development Block areas: -
 - (a) Lamgada
 - (b) Dhouladevi
 - (c) Bhensiyachhana
 - (d) Bhikiyasain
 - (e) Syaldey
 - (f) Takula
 - (g) Salt

**Provided that working places located in Development Blocks given in
1(3) which are located more than 10 kilometers away from motor road;**

Or

**Working places located in Development Blocks given in 2 (2) which are
located, more than 5 kilometers away from the motor road;**

Or

**Any working place in the district which is located at a height of more than
7000 feet, 1 year posting there shall be deemed equal to 2 years remote
posting.**

Annexure – 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District – Udham Singh Nagar**1- Accessible areas :-**

- (1) Working place at district headquarter.
- (2) All working places located at following in municipal board/ municipal panchayat
- | | | | | |
|-------------------------|---|------------------|---------------------|------------|
| (a) Municipal Board | - | (a) Rudrapur | (b) Kashipur | (c) Jaspur |
| | | (d) Gadarpur | (e) Bajpur | (f) Kichha |
| | | (g) Khatima | (h) Sitarganj | |
| (b) Municipal Panchayat | - | (a) Mahuvarabara | (b) Sūltanpur Patti | |
| | | (c) Kailakhera | (d) Mahuvakhedaganj | |
| | | (e) Dineshpur | (f) Shaktigarh | |
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -
- | | | | |
|--------------|---------------|-------------|--------------|
| (a) Rudrapur | (b) Sitarganj | (c) Khatima | (d) Kashipur |
| (e) Bajpur | (f) Gadarpur | (g) Jaspur | |

Provided that 1 year posting shall be considered equal to 1½year easy posting in following places: -

- | | | |
|--------------|--------------|------------|
| (a) Rudrapur | (b) Kashipur | (c) Kichha |
|--------------|--------------|------------|

2. Remote areas :-

Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.

Annexure - 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District - Champavat

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) All working places located at following in municipal board/ municipal panchayat
 - (a) Municipal Board - (a) Tanakpur
 - (b) Municipal Panchayat - (a) Champavat (b) Lohaghat
- (3) Working places located in following Development Blocks which are located on a motor road (½ kilometer radius): -
 - (a) Champavat (b) Lohaghat

**Provided that 1 year posting shall be considered equal to 1½ year
easy posting in following places: -
Tanakpur**

2. Remote areas :-

- (1) Working places of Development Block area given in above (3) which are located at more than ½ kilometer walking distance.
- (2) All working places located at following Development Block areas: -
 - (a) Pati (b) Barakot

**Provided that working places located in Development Blocks given in
1(3) which are located more than 10 kilometers away from motor road;
Or
Working places located in Development Blocks given in 2 (2) which are
located, more than 5 kilometers away from the motor road;
Or
Any working place in the district which is located at a height of more than
7000 feet, 1 year posting there shall be deemed equal to 2 years remote
posting.**

Annexure – 1

{See clause (i) of section 3}

Definition of Accessible and Remote areas

The employees which are posted from district headquarter upto village level

District – Nainital

1- Accessible areas : -

- (1) Working place at district headquarter.
- (2) Working places located in following municipal corporation/municipal board/
municipal panchayat: -
 - (a) Municipal Corporation - (a) Haldwani
 - (b) Municipal Board - (a) Nainital (b) Bhavali (c) Ramnagar
 - (c) Municipal Panchayat - (a) Bhimtal (b) Lalkunaa (c) Kaladhungi
- (3) Working places located in following Development Blocks which are located on a
motor road (½ kilometer radius): -
 - (a) Ramnagar (b) Haldwani (c) Bhimtal

**Provided that 1 year posting shall be considered equal to 1½ year
easy posting in following places: -**

- (a) Nainital (b) Haldwani (c) Ramnagar

2. Remote areas : -

- (1) Working places of Development Block area given in above (3) which are located at
more than ½ kilometer walking distance.
- (2) All working places located at following Development Block areas: -
 - (a) Dhari (b) Betalghat (c) Ramgarh (d) Onkhalkanda (e) Kotabag

**Provided that working places located in Development Blocks given in 1(3)
which are located more than 10 kilometers away from motor road;**

Or

**Working places located in Development Blocks given in 2 (2) which are located,
more than 5 kilometers away from the motor road;**

Or

**Any working place in the district which is located at a height of more than 7000
feet, 1 year posting there shall be considered equal to 2 years remote posting.**

Annexure – 2

{See clause (i) of section 3}

Definition of Accessible and Remote areas

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Corporation/Municipal Board/
Municipal Panchayat Areas**

District – Dehradun

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in following municipal corporation/municipal board/
municipal panchayat: -
 - (a) Municipal Corporation - (a) Dehradun
 - (b) Municipal Board - (a) Masoorree (b) Hrishikesh (c) Vikashnagar
 - (c) Municipal Panchayat - (a) Harbartpur (b) Doiwala
- (3) Working places located in following Development Blocks which are located on a
motor road (½ kilometer radius): -
 - (a) Raipur (b) Doiwala (c) Vikashnagar (d) Sahaspur

2. Remote areas :-

- (1) working places at Development Block :
 - (a) Kalsi (b) Chakarata

Annexure – 2**{See clause (i) of section 3}****Definition of Accessible and Remote areas**

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District – Tehri**1- Accessible areas :-**

- (1) Working place at district headquarter.
- (2) Working places located in municipal board/ municipal panchayat: -

(a) Municipal Board	-	(a) Tehri	(b) Narandranagar
(b) Municipal Panchayat	-	(a) Devprayag	(b) Kirtinagar
		(a) Chamba	(b) Muni-ki-rati
- (3) Working places located in Development Blocks: -

(a) Narendranagar	(b) Chamba
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2. Remote areas :-

working places at Development Block :

- | | | | |
|-----------------|-----------------|----------------|----------------|
| (a) Devprayag | (b) Jounpur | (c) Kirtinagar | (d) Bhilangana |
| (e) Pratapnagar | (f) Jakhanidhar | (g) Thouldhar | |

Provided that any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be considered equal to 2 years remote posting.

Annexure – 2

{See clause (i) of section 3}

Definition of Accessible and Remote areas

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District – Chamoli

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in municipal board/ municipal panchayat: -
 - (a) Municipal Board - (a) Gopeshwar
 - (b) Municipal Panchayat - (a) Gouchar (b) Karnaprayag (c) Nandaprayag
- (3) Working places located in Development Blocks: -
 - (a) Dasholi (b) Karnaprayag (c) Gairsain

2. Remote areas :-

- (1) Working places located in municipal board area
Joshimath
- (2) working places at Development Block :
 - (a) Ghat (b) Narayanabagarh (c) Tharali
 - (d) Joshimath (e) Pokhari (f) Deval

Provided that any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be considered equal to 2 years remote posting.

Annexure - 2**{See clause (i) of section 3}****Definition of Accessible and Remote areas**

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Corporation/Municipal Board/
Municipal Panchayat Areas**

District - Haridwar**1- Accessible areas :-**

- (1) Working place at district headquarter.
- (2) Working places located in following municipal corporation/municipal board/
municipal panchayat: -
 - (a) Municipal Corporation - (a) Haridwar
 - (b) Municipal Board - (a) Manglour (b) Roorkee
 - (c) Municipal Panchayat - (a) Laxar (b) Landora
- (3) Working places located in Development Blocks
 - (a) Narsan (b) Bahadarabad (c) Roorkee (d) Laxar

2. Remote areas :-

- (1) Working places located in municipal board area
Jhabrara
- (2) working places at Development Block :
 - (a) Bhagwanpur (b) Khanpur

Annexure – 2

{See clause (i) of section 3}

Definition of Accessible and Remote areas

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District – Uttarkashi

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in municipal board/ municipal panchayat: -
Uttarkashi
- (3) Working places located in Development Blocks: -
Chinyalisoun

2. Remote areas :-

- (1) Working places located in municipal board area
(a) Badkot (b) Gangotri
- (2) Working places at Development Block :
(a) Mori (b) Dunda (c) Bhatwari (d) Nougantv (e) Purola

Provided that any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be considered equal to 2 years remote posting.

Annexure - 2**{See clause (i) of section 3}****Definition of Accessible and Remote areas**

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District - Pauri**1- Accessible areas :-**

- (1) Working place at district headquarter.
- (2) Working places located in municipal board/ municipal panchayat: -
 - (a) Pauri (b) Dugadda (c) Srinagar (d) Kotdwar
- (3) Working places located in Development Blocks: -
 - (a) Khirsu (b) Kot (c) Jaharikhhal (d) Kaljikhhal
 - (e) Dwarikhhal (f) Dugadda (h) Pauri

2. Remote areas :-

- (1) working places at Development Block :
 - (a) Panvo (b) Aekeshwar (c) Rikhnikhal (d) Bironkhal
 - (e) Poukhada (f) Nainikanda (g) Yamkeshwar (g) Pauri

Provided that any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be considered equal to 2 years remote posting.

Annexure – 2

{See clause (i) of section 3}

Definition of Accessible and Remote areas

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District – Rudraprayag

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in municipal board
Rudraprayag
- (3) Working places located in Development Blocks: -
Augustyamuni

2. Remote areas :-

- (1) Working places located in municipal board area
 - (a) Ukhimath
 - (b) Jakholi

Provided that any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be considered equal to 2 years remote posting.

Annexure – 2**{See clause (i) of section 3}****Definition of Accessible and Remote areas**

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District – Pithiragarh**2- Accessible areas :-**

- (1) Working place at district headquarter.
- (2) Working places located in municipal board/municipal panchayat areas
 - (a) Municipal Board - (a) Pithoragarh
 - (b) Municipal Panchayat - (a) Didihat
- (3) Working places located in Development Blocks: -
 - (a) Munakot (b) Kanalichhina (c) Bin

2. Remote areas :-

- (1) Working places located in municipal board area
Dharchula
- (2) Working places at Development Block :
 - (a) Munsyari (b) Gangolihat (c) Dharchula (d) Berinag (e) Didihat

Provided that any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be considered equal to 2 years remote posting.

Annexure – 2

{See clause (i) of section 3}

Definition of Accessible and Remote areas

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District – Bageshwar

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in municipal board
Bageshwar
- (3) Working places located in Development Blocks: -
(a) Bageshwar (b) Garun

2. Remote areas :-

- (1) Working places at Development Block :
Kapkot

Provided that any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be considered equal to 2 years remote posting.

Annexure – 2**{See clause (i) of section 3}****Definition of Accessible and Remote areas**

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District – Almora**1- Accessible areas :-**

- (1) Working place at district headquarter.
- (2) Working places located in following municipal board/ municipal panchayat area: -
 - (a) Municipal Corporation - Almora
 - (b) Municipal Panchayat - Dwarahat
 - (c) Cant Board - Ranikhet
- (3) Working places located in Development Blocks
 - (a) Tarikhet (b) Choukhutia (c) Hawalbag (d) Dwarahat

2. Remote areas :-

- (1) All working places located at following Development Block areas: -
 - (a) Lamgada (b) Dhouladevi (c) Bhensiyachhana (d) Bhikiyasain
 - (e) Syaldey (f) Takula (g) Salt

Provided that any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be considered equal to 2 years remote posting.

Annexure – 2

{See clause (i) of section 3}

Definition of Accessible and Remote areas

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District – UdhamSingh Nagar

2- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in following municipal board/ municipal panchayat area: -
 - (a) Municipal Board - (a) Rudrapur (b) Kashipur (c) Jaspur
(d) Gadarpur (e) Bajpur (f) Kichha
(g) Khatima (h) Sitarganj
 - (b) Municipal Panchayat - (a) Mahuvadabra (b) Sultanpur Patti
(c) Kailakhera (d) Mahuvakheraganj
(e) Dineshpur (f) Shaktigarh
- (3) Working places located in Development Blocks
 - (a) Rudrapur (b) Sitarganj (c) Khatima (d) Kashipur (e) Bajpur
(f) Gadarpur (g) Jaspur

2. Remote areas :-

Nil

Annexure - 2**{See clause (i) of section 3}****Definition of Accessible and Remote areas**

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Board/
Municipal Panchayat Areas**

District - Champavat**1- Accessible areas :-**

- (1) Working place at district headquarter.
- (2) Working places located in following municipal corporation/municipal board/
municipal panchayat: -

(a) Municipal Board	-	(a) Tanakpur	
(b) Municipal Panchayat	-	(a) Champavat	(b) Lohaghat
- (3) Working places located in Development Blocks
Champavat

2. Remote areas :-

- (1) working places at Development Block :

(a) Pati	(b) Lohaghat	(c) Barakot
----------	--------------	-------------

Provided that any working place in the district which is located at a height of more than 7000 feet, 1 year posting there shall be considered equal to 2 years remote posting.

Annexure – 2

{See clause (i) of section 3}

Definition of Accessible and Remote areas

**The employees which are posted from District Headquarter , Tahsil Headquarter,
Block Development Headquarter, Municipal Corporation/Municipal Board/
Municipal Panchayat Areas**

District – Nainital

1- Accessible areas :-

- (1) Working place at district headquarter.
- (2) Working places located in following municipal corporation/municipal board/
municipal panchayat: -
 - (a) Municipal Corporation - (a) Haldwani
 - (b) Municipal Board - (a) Nainital (b) Bhavali (c) Ramnagar
 - (c) Municipal Panchayat - (a) Bhimtal (b) Lalkunwa (c) Kaladhungi
- (3) Working places located in Development Blocks
 - (a) Ramnagar (b) Haldwani (c) Bhimtal

2. Remote areas :-

- (1) working places at Development Block :
 - (a) Dhari (b) Betalghat (c) Ramgarh
 - (d) Okhalkanda (e) Kotabag

**Provided that any working place in the district which is located at
a height of more than 7000 feet, 1 year posting there shall be considered
equal to 2 years remote posting.**

Annexure – 3**{See clause (i) of section 3}****Definition of Accessible and Remote areas****The employees which are posted from District Headquarter, Directorate Headquarter,****1- Accessible areas :-****Following District**

- | | | |
|-------------|-------------|---------------------|
| 1. Dehradun | 2. Haridwar | 3. Udhm Singh Nagar |
| 4. Nainital | 5. Almora | 6. Tehri |

2. Remote areas :-**Following District**

- | | | |
|-----------------|---------------|--------------|
| 1. Pauri | 2. Uttarkashi | 3. Chamoli |
| 4. Rudraprayag | 5. Champavat | 6. Bageshwar |
| 7. Pithoragarh. | | |

By Order,

D. P. GAIROLA,
Principal Secretary.